

have been placed. Design for the Centre lathe has already been completed and three prototype's are under development/manufacture. Production will start with Centre Lathes and is likely to commence in January, 1978. Possession of land for the Project has been given to the Company by the Government of Gujarat in June 1977. Construction is expected to commence in August, 1977.

Declaration of Places Associated With Gandhiji as Places of National Importance

4130. SHRI DURGA CHAND: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to declare all places associated with Gandhiji in the country as places of national importance;

(b) if so, the main features thereof; and

(c) the names of the places in the country which are associated with Gandhiji?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) Government have no proposal formally to declare all places associated with Gandhiji as places of national importance. He was associated with so many places that it is impossible to select all of them for being declared as such. Only some places would be so distinctive and outstanding as to qualify for his status.

(b) and (c). Do not arise.

Inclusion of Warlani language in 8th Schedule of Constitution

4131. SHRI EDUARDO FALEIRO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any representation from individuals and/or organisations de-

manding inclusion of the Warlani language in the Eighth Schedule of the Constitution;

(b) if so, who are these individuals and/or organizations and when these representations were received; and

(c) whether Government propose to take steps to amend the Constitution accordingly and if so, what are the steps contemplated?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) No. Sir.

(b) and (c). Does not arise.

Restructuring of Film Finance Corporation

4132. SHRI SATISH AGARWAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to restructure the financing pattern to films from Film Finance Corporation;

(b) if so, how;

(c) whether during emergency FFC was used as a tool to browbeat independent thinkers and others desirous to produce films having certain political basis; and

(d) if so, the films or producers who were denied cash assistance on such grounds?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). No Sir. However, according to a recent decision taken by the Film Finance Corporation, loans will be granted to film producers even without collateral security, but with a provision for profit sharing. This will be done in cases where the merits of the script and technical talent associated with it, are

very good, but the applicant lacks necessary financial resources.

(c) No, Sir.

(d) Does not arise.

Clearance of Films by Censor Authorities

4133. SHRI SATISH AGARWAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) how many films were cleared by the censor authorities during the emergency in the country and how many of them were of Indian make;

(b) what are the criteria of adjudging a film for censor and release;

(c) whether the criterion has been changed after the emergency if so, what will be the fate of films which were barred for release by the erstwhile Government; and

(d) whether Government intend to review terms and conditions of the Film Censor Board; if so what will be the norms?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) During the period of Emergency the Board of Film Censors certified 884 India feature films and 206 imported feature films. During the period July 1975 to March 1977 the Board also certified 2140 Indian and 1832 imported short films.

(b) All films are examined in accordance with the provisions of the Cinematograph Act, 1952, the Rules made thereunder and Directions issued by Government, setting out the Principles to guide the Board in sanctioning films for public exhibition.

(c) Certain administrative instructions which were issued to the Board of Film Censors during the period of Emergency, have now been rationalised in accordance with the provisions

of the Cinematograph Act, 1952. The Cinematograph Act does not have any provisions under which the Central Government can review their own decisions taken earlier.

(d) Yes, Sir. The matter is under examination.

National Highways in Kerala

4135. SHRI VAYALAR RAVI:

SHRI N. SREEKATAN NAIR:

Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) the total length of National Highways constructed so far in the State of Kerala with Central assistance;

(b) the total amount sanctioned so far for this purpose; and

(c) the amount proposed to be sanctioned during the year 1977-78?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The total length of the two National Highways Nos. 17 and 47 in the State of Kerala is 706 Kms, excluding lengths falling within Municipal limits. These Highways were mostly existing when these were declared as National Highways, and since then the expenditure on their development and maintenance is being met by the Central Government.

(b) A total expenditure of Rs. 1522.18 lakh has been incurred on the development of National Highways in Kerala during the period from 1956-57 to 1976-77.

(c) A sum of Rs. 250.00 lakhs has been earmarked for construction of National Highway (Original) works in Kerala during 1977-78.